

ORISSA ORDINANCE NO. 1 OF 1968

THE ORISSA UNIVERSITY AUTHORITIES (VALIDATION AND TERM OF OFFICE) ORDINANCE, 1968.

[Promulgated by the Governor of Orissa on the 27th January 1968, published in an extraordinary issue of the Orissa Gazette dated the 30th January 1968]

AN

ORDINANCE

TO VALIDATE CERTAIN ACTIONS TAKEN BY THE AUTHORITIES OF THE UTKAL UNIVERSITY, THE BERHAMPUR UNIVERSITY AND THE SAMBALPUR UNIVERSITY AND TO PROVIDE FOR THEIR TERM OF OFFICE

WHEREAS the Legislature of the State of Orissa is not in session ;

AND WHEREAS the Governor of Orissa is satisfied that circumstances exist which render it necessary for him to take immediate action in the matter of validating certain actions taken by the authorities of the Utkal University, the Berhampur University and the Sambalpur University and in the matter of their term of office in the manner hereinafter appearing ;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor of Orissa is pleased to make and promulgate the following Ordinance in the Nineteenth Year of the Republic of India:—

Short title,
extent and
commence-
ment.

1. (1) This Ordinance may be called the Orissa University Authorities (Validation and Term of Office) Ordinance, 1968.

(2) It extends to the whole of the State of Orissa.

(3) It shall come into force atonce.

Definitions

2. In this Ordinance unless the context otherwise requires—

(a) "Authority" means the Senate, Syndicate and the Academic Council;

(b) "University" shall have reference to the Utkal University, the Berhampur University and the Sambalpur University;

(c) "University Act" shall have reference to the Utkal University Act, 1966, the Berhampur University Act, 1966 and the Sambalpur University Act, 1966.

Orissa Act
20 of 1966
Orissa Act
21 of 1966,
Orissa Act
22 of 1966.

Validation
of actions
taken by
the Univer-
sity Authori-
ties.

3. Notwithstanding anything to the contrary contained in any Orissa Act
University Act as amended by the Orissa University Laws (Amendment) 28 of 1967
Act 1967—

- (a) the members of any Authority of any University consti-
tuted for the first time, other than the *ex officio* members,
who were holding office immediately prior to the 30th
day of December, 1967 shall for all purposes be deemed
to have been validly continuing in office on and after the
said date;
- (b) all such members shall cease to hold office with effect from
the 1st day of May, 1968; and
- (c) no action taken by any such authority shall be deemed to
be invalid merely on the ground that all or any
of the aforesaid members had ceased to hold office with
effect from the 30th day of December, 1967.

A. N. KHOSLA

Dated the 27th January 1968

GOVERNOR OF ORISSA